

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-959/2017

New Delhi this the 22nd day of March, 2017.

Hon'ble Mr. Shekhar Agarwal, Member (A)

Hon'ble Mr. Raj Vir Sharma, Member (J)

Bholay Ram (age about 57 years), Group "C",
S/o Sh. Rishal Singh,
Loco Pilot Shunter,
Northern Railway, Ghaziabad,
R/o Village-Bholelolpur, PO-Chhaijarpur,
Sector-63, Distt. – Gautam Budh Nagar. ... Applicant

(through Sh. Gaya Prasad)

Versus

1. Union of India, through
General Manager,
Northern Railway, Head Quarter Office,
Baroda House, New Delhi.

2. Divisional Railway Manager,
Delhi Division, Northern Railway,
State Entry Road, New Delhi.

3. Assistant Divisional Mechanical Engineer,
Northern Railway,
Delhi Division, Northern Railway,
State Entry Road, New Delhi.

4. Sr. Divisional Mechanical Engineer/DSL,
Northern Railway,
Delhi Division, Northern Railway,
State Entry Road, New Delhi. ... Respondents

ORDER (ORAL)**Mr. Shekhar Agarwal, Member (A)**

Learned counsel for the applicant has submitted that a major penalty charge sheet was issued to the applicant and an inquiry was held. However the inquiry officer found that the charges against him were not proved as is evident from page 59 of the paper book. Despite that, when applicant's pay was fixed pursuant to Sixth CPC Recommendation, he came to know that a punishment of withholding of increment permanently for three years w.e.f 01.07.2006 to 30.06.2009 had been inflicted on him. He submitted a statutory appeal against the aforesaid on 17.03.2016 but the same is yet to be decided by the respondents.

2. Learned counsel for the applicant submitted that the applicant would be satisfied if directions were given to the respondents to decide the pending appeal within a given time frame.

3. Accordingly we dispose of this OA at the admission stage itself without issuing notices to the respondents and without going into the merits of the case with a direction to them to dispose of the appeal dated 17.03.2016 of the applicant within a period of eight weeks from the date of receipt of a certified copy of this order. The decision taken shall be communicated to the applicant by means of a reasoned and speaking order. No costs.

(Raj Vir Sharma)
Member (J)

(Shekhar Agarwal)
Member (A)

/ns/